

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00212/2018

Dated Thursday the 15th day of February Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

K.Kulasekaran,
Aged about 44 years,
S/o. Krishnan,
No. 32, I floor,
Vanjinathan Street,
Govindasalai,
Puducherry 605013.
Employed as Public Relations Assistant
Department of Information and Publicity
Puducherry.

....Applicant

By Advocate M/s. M. Gnanasekar

Vs

1. Union of India rep by,
The Chief Secretary,
Chief Secretariat,
Government of Puducherry,
Puducherry.
2. The Secretary to Government
(Information and Publicity),
Chief Secretariat,
Puducherry.
3. The Director (I & P),
Department of Information and Publicity,
Puducherry.
4. R. Balaji,
Public Relations Assistant,
Department of Information and Publicity,
Puducherry.
5. S. Gunasekaran,
Sub Editor,
Department of Information and Publicity,
Puducherry.Respondents

By Advocate Mr. R. Syed Mustafa

ORAL ORDER**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"i. To direct the respondents 1 to 3 not to make any promotion on the basis of DPC held on 08.02.2018 and

ii. Pass such further orders as are necessary to meet the ends of justice.

iii. Award exemplary cost and thus render justice."

2. Learned counsel for the applicant submits that the applicant has completed almost 17 years as Public Relations Assistant and he is the senior most person in the said grade. It is alleged that without considering the applicant, two persons viz., Mr. R. Balaji & Mr. S. Gunasekaran are considered for promotion without considering the applicant. It is further submitted that the above two persons joined the service on the same date as the applicant ie., on 30.03.2001. However with regard to age, applicant is the senior most person and ought to have been considered for promotion. The applicant had also made a representation for promotion on 07.02.2018 which is pending for consideration. It is alleged that without considering the representation, the DPC was conducted on 08.02.2018. Learned counsel for applicant submits that the applicant would be satisfied if the 1st respondent is directed to dispose of the representation of the applicant and till such disposal no action against the interests of the applicant would be taken by the respondents.

3. To meet the ends of justice, without going into the merits of the case, the 1st respondent is directed to consider the representation of the applicant dt. 07.02.2018 at Annexure A5 in accordance with law and pass a reasoned and speaking order within a period of 4 weeks from the date of receipt of certified copy of this order. Till such time, no precipitative action against the interests of the applicant shall be taken by the respondents.

4. OA is disposed of with the above direction at the admission stage.

5. Counsel representing Mr. R. Syed Mustafa takes notice for the respondents.

(B. Bhamathi)
Member(A)
15.02.2018

SKSI